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ITEM NO.58

COURT NO.11

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) No.29210/2010
(From the judgment and order dated 05/04/2007 in RFA No.1066/2002 of The
HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

PUNJAB SMALL INDUS.& EXPORT CORP.LTD. Petitioner(s)

VERSUS

FIRM M/S STEEL PRODUCTS(I) & ORS. Respondent(s)

(With appln(s) for c/delay in filing SLP and stay and office report)

Date: 28/01/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR
HON'BLE MR. JUSTICE M.Y. EQBAL

For Petitioner(s) Mr. Rishi Malhotra, Adv.

For Respondent(s) Mr. Nikhil Nayyar, AAG
Mr. Kuldip Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Additional documents, if any, may be filed by the parties
within six weeks.

Tag with Civil Appeal No.1410 of 2011.

| (VINOD LAKHINA)
| COURT MASTER

| | (A.S. BISHT)
| | COURT MASTER

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